

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

No. 4795 - 4799

Tuesday, July 12, 2022/ Ashadha 21, 1944 (Saka)

4795.

Table Office

Process to submit notice and procedure for raising Matters of Urgent Public Importance after Question Hour i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate members to submit their notices online to raise Matters of Urgent Public Importance during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising Matters of Urgent Public Importance during 'Zero Hour'** shall be followed:

- (i) Notices may be given by the members **from 0900 hours of a given day to 0800 hours of the Session day** on which the members desire to raise their matters in the House;
- (ii) The notices received upto 0800 hours on the Session day on which the members desire to raise their matters in the House would be put to computerised ballot after 0800 hours;
- (iii) **Twenty matters**, as per their priority in the **ballot**, will be allowed to be raised on a day. However 4-5 notices over and above these twenty matters **may** be allowed to be raised on the basis of their importance **at the discretion of Hon'ble Speaker**;
- (iv) The order in which the matters will be raised shall be decided by the Hon'ble Speaker at his discretion;
- (v) The matter proposed to be raised **should be under the jurisdiction of the Government of India** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so;
- (vi) Matter proposed to be raised **should not contain any statement making allegations**; and
- (vii) Notices shall not relate to matters within the jurisdiction of Speaker.

2. Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 0900 hours on Friday or last working day of the previous week and 0800 hours on Monday or first working day of the week.

3. The portal will **not remain operational** from immediately after 0800 hours to 0900 hours on all Session days.

4. Zero Hour portal will be opened from 0900 hours on Wednesday, the 13th July, 2022. The portal will remain open on Saturdays, Sundays and holidays for tabling notices online. Accordingly, notices for raising matters on 18.07.2022 may be given from 0900 hours on 13.07.2022 to 0800 hours on Monday, 18.07.2022

and all such notices will be balloted on 18.07.2022 after 0800 hours.

Kind cooperation of Hon'ble members is solicited.

4796.

Table Office

Display of result of ballot regarding Matters of Urgent Public Importance during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised during 'Zero Hour' received from 0900 hours of a given day to 0800 hours of the Session day on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 0800 hours on the Session day. The result of ballot shall immediately thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members desire to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format under the 'UPDATES' column of Lok Sabha website immediately after the ballot process is over.

4797.

Table Office

Time for giving notices under Rule 377 for the week commencing Monday, 18 July 2022

Members are informed that notices for raising matters under Rule 377 for the week commencing **Monday, 18 July 2022** shall be entertained from 1000 hrs. on **Wednesday, 13 July, 2022**.

The notices received between 1000 hrs. and 1030 hrs. on **Wednesday, 13 July, 2022** shall be deemed to have been received at the same point of time and these shall be balloted to determine the *inter-se priority* of Members. Notices received subsequently shall be arranged in accordance with the date and time of receipt.

A member is permitted to raise not more than one matter during a week. Besides, the notice should not raise more than one issue.

Members are requested to give a suitable subject/heading to the matter to be raised under Rule 377.

Members are further requested to give the text of the matter alongwith the notice.

Special attention of members is invited to the provisions of Rule 377A (i) and (v) which state that in order that a notice may be admissible, it shall *inter alia* satisfy the following conditions :-

- 377A (i) it shall not refer to a matter which is not primarily the concern of the Government of India;

377A(v) it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements.

Accordingly, notices attracting the above provisions shall be non-admissible.

Kind cooperation of Members in this regard is solicited.

4798.

EDITORIAL BRANCH

‘Unparliamentary Expressions, 2021’

Hon'ble Members are informed that the 'Unparliamentary Expressions, 2021' containing words and expressions declared unparliamentary in Lok Sabha, Rajya Sabha and State Legislatures in India and some of the Commonwealth Parliaments has been uploaded on Members' Portal for a ready reference of the Members.

Members may access the said compilation under the link 'Unparliamentary Expressions' on Members' Portal.

4799.

Question Branch

RESULT OF BALLOTS OF NOTICES OF STARRED AND UNSTARRED QUESTIONS

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 12th July, 2022 for the sitting of Lok Sabha to be held on 28.07.2022 were held in the presence of **SHRI BHOLA SINGH, MP** and **SHRI P.C. CHOULDA, DIRECTOR**, Lok Sabha Secretariat in Room No. 324, PHA, New Delhi. A total of 1418 notices were received and 338 Members participated in the ballots.

2. The result of the ballots has been uploaded on the Homepage viz. loksabha.nic.in.

UTPAL KUMAR SINGH
Secretary General